

S U P R E M E C O U R T O F I N D I A

RECORD OF PROCEEDINGS

IA 4/2004 in CIVIL APPEAL NO. 2373 OF 2001

AHMEDABAD MUNICIPAL CORPORATION & ANR.

Appellant (s)

VERSUS

MATHURDAS MANGALDAS (D) BY LRS.& ORS.

Respondent(s)

(for modification of Court's Order dated 15.04.2004 and extension of time and office report)

Date: 31/03/2006 This Appeal was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ASHOK BHAN

HON'BLE MR. JUSTICE LOKESHWAR SINGH PANTA

For Appellant(s)

Mr. Uday U. Lalit, Sr. Adv.

Ms. Hemantika Wahi, Adv.

For Respondent(s)

Mr. R.F. Nariman, Sr. adv.

Mr. Huzefa Ahmadi, adv.

Mr. Nakul Diwan, Adv.

Mr. Abhijat P. Medh, Adv.

Ms. Sumita Hazarika ,Adv

UPON hearing counsel the Court made the following

O R D E R

The Interlocutory Application No.4 is dismissed.

(Parveen Kr. Chawla)

(Kanwal S

ingh)

Court Master

Court Ma

ster

[Signed Order is placed on the File]

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

I.A. NO.4 INCIVIL APPEAL NO. 2373 OF 2001

AHMEDABAD MUNICIPAL CORPORATION & ANR. ..

APPELLANT

VERSUS

MATHURADAS MANGALDAS (D) BY LRS. & OTHERS

..RESPONDENTS

O R D E R

Heard.

The Interlocutory Application No.4 is dismissed.

.....J.

[ASHOK BHAN]

NEW DELHI;

.....J.

MARCH 31, 2006.

[LOKESHWAR

SINGH

PANTA]

